

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 413

IA/2789/ND/2023, IA/3360/ND/2023 in IB/617/ND/2022

IN THE MATTER OF:

Three c Green Developers Pvt.Ltd.	...	Applicant
Versus		
Three c Infratech Pvt.Ltd.	...	Respondent

Under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Three C Green Developers :	Mr. Mrinal Harsh Vardhan,
	Mr. Kailash, Mr. Yougender Singh,
For the Applicant :	Mr. Saurabh Kalia,
	Ms. Ridhima Verma, Advs.
(in IA No. IA/2789/ND/2023)	Mr. Shashwat Tripathi,
	Ms. Madhu Ayachit, Advs.
For the Respondent :	Mr. Abhay Kaushik, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/3360/ND/2023

This is an application filed under Section 60(5) of the Insolvency & Bankruptcy Code, 2016 seeking permission to place on record certain additional documents. Respondent is directed to file reply within seven working days, with a copy in advance to the opposite side. List this matter on 31.05.2024 for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)